NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

C.P. (IB)/1211(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: M/S INTERNATIONAL ELECTRICALS V/s ARYAN ELECTRICALS PRIVATE LIMITED

Section 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Aniket Malu, Ld. Counsel for the Operational Creditor present. Mr. Prakash H Irani, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Operational Creditor seeks some time to place on record the GST return and the good delivery report to substantiate their case. The Registry is directed to accept the hard copy of the reply filed by the Corporate Debtor.
3. List this matter on 02.05.2024 for further consideration.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/